

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.51/2002 in OA No.1209/2001

New Delhi, this 4th day of March, 2002

Hon'ble Shri M.P. Singh, Member(A)

Chander Datta Sharma .. Applicant

(By Shri Shukla & Shukla, Advocates)

versus

Director of Education, Govt. of
NCT of Delhi & Others .. Respondents

ORDER(in circulation)

This Review Application is filed on behalf of the applicant seeking review of the judgement dated 11.1.2002 by which OA No.1209/2001 was dismissed being devoid of merit and hit by laches and delay. I find that the review applicant is only trying to build up a case for a review on the same set of facts and grounds which have already been discussed and taken care of by me before delivering the aforesaid judgement. In this view of the matter, the present RA is not maintainable under Section 22(3)(f) of Administrative Tribunals Act, 1985 read with Order 47, Rule 1 of CPC. In the result, the RA is rejected.


(M.P. Singh)
Member(A)

/gtv/